

DIVISION BENCH

ITEM No. 108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**CP No.(IB) 342/ALD/2018
IA No. 224/2021
IA No. 169/2021**

CORAM:

- 1. SHRI RAJASEKHAR V. K,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th DECEMBER,
2021, 3:00 PM**

NAME OF THE COMPANY		BANK OF BARODA V/S M/S BAGHAULI SUGAR & DISTILLERY LTD
UNDER SECTION		7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Ms. Babita Jain, Sh. Abhinav Gaur, Adv. : *For the Applicants*
Sh. Deep Roy along with Sh. Shrishti Agnihotry, : *For the respondent no. 7*
Sh. Shubham Agarwal, Adv. : *For the Respondent*

ORDER

IA NO. 224/2021

Learned counsel on both sides are present.

Respondent no. 1 to 4 have filed reply affidavit in the matter. Respondent no.7 is IFCI Limited acting on behalf of the Government of India- Sugar Development Fund. Learned counsel seeks sometime to file reply affidavit on behalf of the R7. At request, two weeks' time is granted for the same. Copies of reply affidavit shall be served on the counsel on record for the RP. R5 and R6 are Banks, who have not filed reply affidavit in the matter in spite of. Beign served. They are set *ex parte*.

Respondent no. 8 is IBBI which is not a necessary party in these proceedings. Therefore, IBBI is hereby dropped from the array of parties. List this matter after completion of pleadings on 25.01.2022.

—Sd—

IA NO. 169/2021

Learned counsel appearing for the Applicant submits that the payment of salary and wages have been made only up to June, 2021. Learned counsel appearing for the RP submits that continued payments will be made to the workers as and when funds are released by the CoC Members.

Recording these submissions, IA NO. 169/2021 shall stand disposed of.



Virendra Kumar Gupta
Member (Technical)

Md. Zaid
(Stenographer)



Rajasekhar V.K.
Member (Judicial)